



2026:DHC:3306-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 5257/2026, CM APPL. 25824/2026, CM APPL.
25825/2026 & CM APPL. 25826/2026

UNION OF INDIA AND ANRPetitioners
Through: Mr. P.S. Singh, CGSC with Mr.
Rajneesh K. Sharma, Advs.

versus

SHRI VIRENDRA SINGHRespondent
Through: Mr. L.R. Khatana, Adv.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

20.04.2026

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C. HARI SHANKAR, J.

1. On its being pointed out to him that there is no continuity between the last line on any page of the impugned order and the first line on the next page, Mr. Singh, learned Counsel for the petitioner, seeks leave to withdraw this writ petition with liberty to file a fresh writ petition with the appropriate copy of the impugned order.

2. Leave and liberty is granted as aforesaid. The writ petition is disposed of as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

APRIL 20, 2026/AR